

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 08

IA 1126/2024 (NEW IA) IN C.P. (IB)/507(MB)2020

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.03.2024**

NAME OF THE PARTIES: **THAKRAR INFOTRENDZ PRIVATE LIMITED**

VS

PRANA STUDIOS PRIVATE LIMITED

Section 9 Sec 12(2) of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1126/2024

Ld. Counsel for the Applicant informs that the first form-G could not elicit any response from any of the prospective Resolution Applicant. However, the CoC is hopeful of getting some response in case 2nd form-G is published which they are contemplating to do so if this Bench allows the extension of the CIRP period. The ld. Counsel for the Applicant further informs that sufficient time has elapsed on account of the replacement of Resolution Professional during the CIRP process. After consideration of facts of the case, IA 1126 of 2024 is **allowed** and **disposed of**.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Rehan Shaikh